



HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATION

No. 176 Genl./XVII.3, dated, Chandigarh, the 25th October, 2016.

In partial modification of this Court's notification No.188 Genl./XVII.3, dated 11.12.2015, it is hereby notified that **2nd Saturday** falling on **12.11.2016** will be observed as working day on account of National Lok Adalat to be held on that day and in lieu thereof, **3rd Saturday** falling on **19.11.2016** will be a holiday in the Courts Subordinate to this Court in the U.T., Chandigarh.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

SD/-

Assistant Registrar (Genl.)
for Registrar General

Endst. No. 29387 Genl./XVII.3, the 25th October, 2016.

Copy forwarded to the Controller, Printing & Stationery Department, Union Territory, Chandigarh, for publication of notification in U.T. Government Gazette.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sunita Singh

Assistant Registrar (Genl.)
for Registrar General

Endst. No. 29388 Genl./XVII.3, the 25th October, 2016.

✓ Copy forwarded to the District and Sessions Judge, Chandigarh for information and necessary action.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sunita Singh

Assistant Registrar (Genl.)
for Registrar General

Endst. No. 29389 Genl./XVII.3, the 25th October, 2016.

Copy forwarded to the following for information :-

1. The Advisor to the Administrator, U.T., Chandigarh.
2. The Chief Secretary to Government of Punjab, Chandigarh.
3. The Chief Secretary to Government of Haryana, Chandigarh.
4. The Home Secretary to Government of Punjab, Chandigarh.
5. The Home Secretary to Government of Haryana, Chandigarh.
6. The Home Secretary to Chandigarh Administration, Chandigarh.
7. The Secretary, Bar Association, Punjab and Haryana High Court, Chandigarh.
8. The Secretary, Bar Council, Punjab and Haryana High Court, Chandigarh.
9. The Advocate General, Punjab, Chandigarh.
10. The Advocate General, Haryana, Chandigarh.
11. The Accountant General (A&E), Punjab, Chandigarh.

No. DSY/12173 Dt. 27/10/16.

Contd.....2.

1. Reader of this Court to note.
2. Copy be sent to all the judicial officers, President D.B.A. Chandigarh and Incharges of all the Branches.
3. Copy be also affixed on the notice board of this court.

Pom

26/10/16